IRDP Loans to tribals of Assam

- 3921. SHRI PARAG CHALIHA: Will the Minister of RURAL AREAS & EM PLOYMENT be pleased to state:
- (a) whether tribals of Assam are given loans/concessions under Integrated Rural Development Programme (IRDP);
 - (b) if so, the details thereof;
- (c) whether all the districts of Assam are included therein; and
 - (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS & EMPLOYMENT (SHRI CHAN-DRADEO PRASAD VARMA): (a) Yes, Sir.

(b) to (d) IRDP is a centrally sponsored scheme under which loan and subsidy is provided to families living below poverty line in rural areas for acquiring income generating assets.

During 1995-96 total funds amounting to Rs. 3186.62 lakhs (Centre and State share) were given to all the Districts of Assam for subsidy under IRDP. Credit to the tune of Rs. 4117.79 lakhs was also provided by the Banks.

A total No. of 59030 families of beneficiaries were assisted out of which 14201 were Scheduled Tribe families.

Drilling of oil wells in Orissa

- 3922. SHRIMATI JAYANTI PAT NAIK: Will the PRIME MINISTER be pleased to state:
- (a) whether Government propose to drill wells in the offshore Bhubaneswar/ Paradip area and the Mahanadi basin in Orissa;
- (b) if so, the oil company entrusted with the task;
- (c) the assistance allocated to the concerned oil company to drill wells; and
- (d) the details of programme drawn up by Government for drilling wells in those areas?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU): (a) to (c) Oil India Limited (OIL) has planned to drill one exploratory well in the North East Coast offshore in Mahanadi basin in Orissa during the current year 1996-97 and a provisional outlay of Rs. 47.89 crores has been made for this purpose during this year.

(d) OIL had drilled 4 wells in the Mahanadi onshore, 7 wells in Mahanadi offshore and 4 wells in North-East coast offshore in the Mahanadi basin in Orissa without any commercial hydrocarbon discovery.

After integrating and studying all the available information, OIL has now planned to drill *one* more exploratory well in the North-East coast offshore during the year 1996-97. Further exploration programme in this area will depend upon the results of this well.

विवेकाधीन कोटे के संबंध में उच्चतम न्यायालय का निर्देश

3923. श्री गोपाल सिंह जी सोलंकी: क्या योजना और कार्यक्रम कार्यान्वयन मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या उच्चतम न्यायालय ने सरकार को सभी प्रकार के विवेकाधीन कोटे समाप्त करने के लिए निर्देश जारी किए हैं और सरकार के फैसले की न्यायिक आदेश के जरिए पृष्टि करने का निर्णय लिया है ताकि भविष्य में कोई नई सरकार इसे बदल न पाए;
 - (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या उच्चतम न्यायालय ने मंत्रियों के विवेकाधीन कोटे के अलावा सांसर्टों के विवेकाधीन कोटे को भी समाप्त करने का सुझाव दिया है; और
- (भ) यदि हां, तो सरकार ने इस दिशा में क्या कदम उठाए हैं?

योजना और कार्यक्रम कार्यान्वयन मंत्रालय के राज्य मंत्री (भ्री योगेन्द्र के॰ अलघ): (क) और (ख) सरकार ने निर्णय लिया है कि केन्द्रीय मंत्रिपरिषद में मंत्रियों द्वारा उपयोग किए जा रहे सभी विवेकाधीन